

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH JODHPUR

ORDER SHEET

APPLICATION NO. 294 OF 1996

Applicant(s)

Respondent(s)

Advocate for Applicant(s)

Advocate for Respondent(s)

Notes of the Registry	Orders of the Tribunal
9th April, 1997. <i>1. A/copy only K/M 2. Reason Mehta 25/4/97</i>	<p>Mr.J.K.Kauskik, counsel for the applicant. Mr.M.C.Purohit brief holder for Mr.S.S.Purohit, counsel for the respondents.</p> <p>Heard.</p> <p>The learned counsel for the applicant submits that the applicant has been paid the GPF amount alongwith interest as claimed by the applicant in the O.A. and there is nothing further left to be paid by the respondents. Since the grievance of the applicant having been fully redressed, the <u>the</u> O.A. has become infructuous. Consequently, it is hereby dismissed as having become infructuous.</p> <p><i>AM</i> (A.K.MISRA) Judl. Member</p> <p>Mehta</p> <p>Part II and III destroyed in my presence on <u>25/4/97</u> under the supervision of section officer () as per order dated <u>25/4/97</u></p> <p>Section officer (Record)</p>